

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.140/(MAH)/2017
M.A No. 342/2017

CORAM: Present: SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 06.11.2017

NAME OF THE PARTIES: Omprakash Balmukund Saraf
V/s.
A R Pharma Packaging Pvt. Ltd. & Anr.

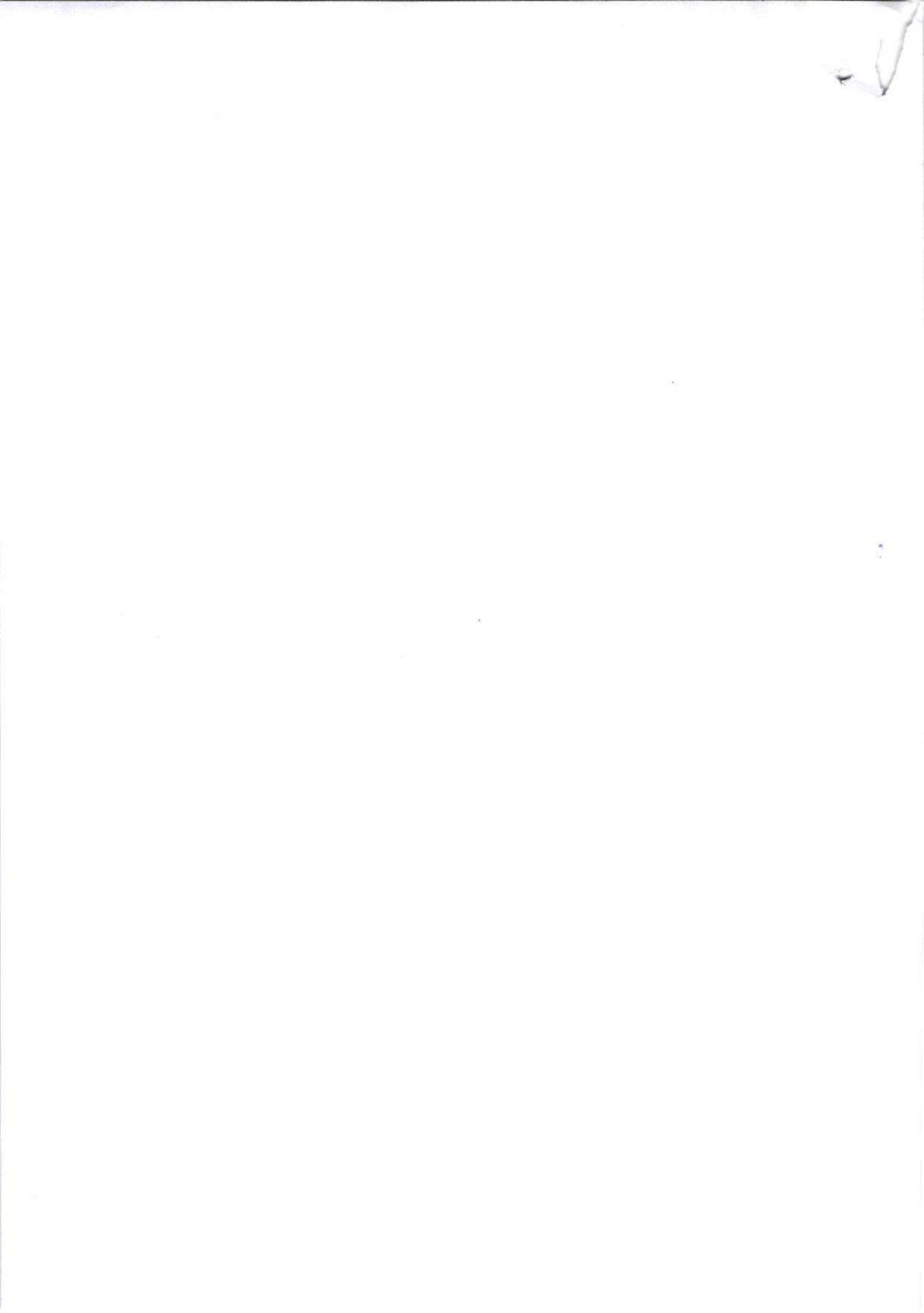
SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act, 2013.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
1.	Prayag Joshi ilb Bipin Joshi	Advocate for Pet.	
2.	Ram Upadhyay ilb Law Compete Consultants	Partner An No: 2	

ORDER

M.A. No. 342/2017 In C.P. No. 140/241-242/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.
2. On hearing the submissions of both the sides and since this is a Family dispute, therefore, on persuasion the parties have agreed for Amicable Settlement.
The Respondent is ready to buy out the Petitioner and the Petitioner has also expressed the exit option, however, for the purpose of Valuation of the Land and Valuation of the Shares a name is suggested to place on record the Valuation Report.



3. After mutual consultation the name of Mr. Yardi Consultants & Valuers Pvt. Ltd. having address at 3, Samadhan, Agarkar Chowk, Opp. Railway Station, Andheri (E), Mumbai-400 069 Telephone Nos. 26836946, 26836947/48 is finalized.
4. Both the sides are at liberty to file their respective claims pertaining to the Valuation to the Valuer. After considering the evidences etc. the valuer shall finalise the Valuation Report and to be placed before this Bench on or before 30.11.2017.
5. The rival parties can also place on record the accounts as also the outstanding dues of family members, if any, so as to finalise the figure of Settlement. Thereafter a Schedule of Payment can also be discussed in the Court.
6. Both the parties shall co-operate with each other so that the day to day functioning of the Company should not be adversely affected.
7. In case of any difficulty, the parties should report the matter to their respective Counsel who will resolve the issues pertaining to business activity of the Company.
8. The ad-interim Order shall continue till the next date of hearing.
9. Adjourned to **30.11.2017**.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)

06.11.2017

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Sd/-

M.K. Shrawat
Member (Judicial)